

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8111 of 2021

Nayeer Ansari @ Nayair Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. A. K. Sahani, Advocate

For the State : Mrs. Nehala Sharmin, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sessions Trial No. 48 of 2021 arising out of Narkopi P.S. Case No. 14 of 2020.

The marriage of the daughter of the informant was solemnized with the petitioner on 05.06.2020. It has been alleged that there was a demand of a car and on non-fulfillment of which she was subjected to torture. On 05.06.2020 after Vidai the daughter of the informant went to the matrimonial house where she was poisoned and she was declared dead on arrival in the hospital.

The viscera report does not indicate any trace of poisoning. The petitioner is the husband of the deceased. Several co-accused persons have been granted bail by this Court in B.A. No. 11995 of 2020 B.A. No. 4371 of 2021. The petitioner is in custody since 28.09.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Judicial Commissioner- XXI -cum-F.T.C. (CAW), Ranchi in connection with Sessions Trial No. 48 of 2021 arising out of Narkopi P.S. Case No. 14 of 2020.

(RONGON MUKHOPADHYAY,J.)